**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No. 116/GT/2026**

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| Subject | : | Petition for truing up of tariff, for the period 2019-24, and for determination of tariff for the period 2024-29, in respect of Chamera-II Hydro Power Station. |
| Petitioner | : | NHPC Limited |
| Respondent(s) | : | PSPCL and 11 others. |
| Date of hearing | : | **27.10.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V., Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Shri Venkatesh, Advocate, NTPC<br>Shri Siddharth Nigotia, Advocate, NTPC<br>Shri Kunal Veer Chopra, Advocate, NTPC<br>Shri Adarsh Tripathi, Advocate, BRPL & BYPL<br>Shri Ajitesh Garg, Advocate, BRPL & BYPL<br>Ms. Stephania Pinto, Advocate, TPCDL<br>Ms. Toshani Sinha, Advocate, TPCDL |

## Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the rejoinder to the reply filed by the Respondent had been filed and requested that the matter be reserved for orders.

3. The learned counsel for the Respondent, BRPL and BYPL, sought two weeks' time to file their reply. The learned counsel for the Respondent, TPDCL, submitted that it had nothing further to file in the matter.

4. The Commission, after hearing the parties, permitted the Respondents to file their respective replies on or before **20.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **4.12.2026.**

5. Subject to the above, the order in the Petition was reserved.

**By order of the Commission**

***Sd/-***
**(Vipan Sharma)**
**Deputy Chief (Legal)**